

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
MUMBAI  
REGIONAL BENCH, COURT NO. 5**

**EXCISE APPEAL NO. 86902 OF 2017**

(Arising out of Order-in-Original NO. 04/PS/COMMR/Th-II/2017 dated 19.04.2017 passed by the Commissioner Central Excise, Thane-II.)

**AARTI INDUSTRIES LIMITED  
PLOT NO. K-17/18/19  
MIDC TARAPUR BOISAR,  
PALGHAR-401506.**

**Appellant**

Vs.

**COMMISSIONER OF CENTRAL EXCISE-THANE-II  
3<sup>RD</sup> FLOOR, NAVPRABHAT CHAMBERS,  
RANADE ROAD, DADAR (WEST)  
MUMBAI-400028.**

**Respondent**

**Appearance:**

Shri Prassonan Namboodri, Advocate, present for the Appellant.

Shri Rajiv Ranjan, Asstt. Commissioner, Authorised Representative, for the Respondent.

**CORAM:**

**HON'BLE Dr. SUVENDU KUMAR PATI, MEMBER ( JUDICIAL )  
HON'BLE MR. M.M.PARTHIBAN, MEMBER ( TECHNICAL )**

**FINAL ORDER NO. A/86996/2025**

Date of Hearing : **24.12.2025**

Date of Decision: **24.12.2025**

Appeal stands dismissed as withdrawn since cause of action has expired that has made the appeal infructuous.

2. A Withdrawal Memo to that effect is filed by Ld. Counsel for the Appellant.

**(Dr. SUVENDU KUMAR PATI)  
MEMBER ( JUDICIAL )**

**(M.M.PARTHIBAN)  
MEMBER ( TECHNICAL )**